

(6)

Date : 13.6.1991.

File Nos.

1. O.A.437/86
2. C.A.256/87
3. O.A.622/87
4. O.A.776/87
5. O.A.792/87
6. O.A.78/88
7. O.A.325/88
8. O.A.750/88
9. O.A.54/89
10. C.A.147/89
11. O.A.625/89
12. TR.418/87
13. TR.54/88
14. C.A.55/86
15. O.A.447/86
16. O.A.239/87
17. O.A.761/87
18. O.A.800/87
19. O.A.182/88
20. O.A.604/88
21. O.A.17/89
22. O.A.398/89
23. C.A.426/89
24. O.A.447/89
25. O.A.555/89
26. O.A.559/89
27. C.A.925/89

In the above cases parties and advocates concerned were present, today.

Parties/advocates to the application stated that, principle observed by the full bench judgment in **Shri P.K. Sharma's** case is involved in the above cases.

Adjourned to 1.8.1991 for final hearing.
alongwith the similar other cases.

[Signature]
(M.Y. PRIOLKAR)
MEMBER(A).

[Signature]
(U.C. SRIVASTAVA)
VICE CHAIRMAN.